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st IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(COMM) 356/2025 & I.A. 9977/2025, I.A. 10909-10910/2025

HAMDARD NATIONAL FOUNDATION INDIAPlaintiff

Through: Mr. A.S. Chandiok and Mr. Sandeep

Sethi, Sr. Advocate with Mr. Pravin Anand, Mr. Dhruv Anand, Mr. Shivendra Pratap Singh, Ms. Udita Patro, Mr. Dhananjay Khanna, Ms. Nimrat Singh, Ms. Sampurna Sanyal, Mr. Navdeep Suhag, Ms. Mehak Khanna, Ms. Ria Kumar, Mr. Tarranjit Singh Sawhney, Ms. Jasmeet Kaur

Ajmal, Advocates.

Mr. Javed Akhtar and Mr. Mohd.

Aslam Khan, A.R.

versus

PATANJALI FOODS LIMITED & ANR.Defendants

Through: Mr. Rajiv Nayyar and Mr. Jayant

Mehta, Sr. Advocate with Mr. Rahul Sahay, Mr. Simranjeet Singh, Mr. Rishabh Pant, Mr. Abhijeet Kr. Pandey, Mr. Yajat Gulia, Mr. Gautam Talukdar, Ms. Jasleen Virk and Ms.

Apurbaa Dutta, Advocates.

CORAM:

HON'BLE MR. JUSTICE AMIT BANSAL

ORDER 01.05.2025

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I.A. 10909/2025 (u/O XXXIX Rules 1 and 2 of CPC, 1908)

1. This application has been filed on behalf of the plaintiff under Order

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XXXIX Rules 1 and 2 of Code of Civil Procedure, 1908 seeking an interim order directing the defendants to take down the video uploaded by the defendants on 29th April 2025 on various social media platforms.

- 2. The link of the impugned video has been filed along with the application and the offending part of the impugned video has been identified in paragraph 10 of the application.
- 3. Mr. Rajiv Nayyar and Mr. Jayant Mehta, Senior Counsel appearing on behalf of the defendants, on instructions, submit that the aforesaid offending parts of the video shall be taken down within 24 hours from all the social media platforms and other media where it has been posted/uploaded by the defendants.
- 4. Let an affidavit stating compliance of the aforesaid be filed within one week, with a copy to the counsel for the plaintiff.
- 5. List on 2nd May, 2025.

<u>CS(COMM) 356/2025, I.A. 9977/2025 (u/O XXXIX Rules 1 and 2 of CPC, 1908) and I.A. 10910/2025 (u/O XXXIX Rule 2-A of CPC, 1908)</u>

6. List on 2nd May, 2025.

AMIT BANSAL, J

MAY 1, 2025 *Vivek/-*

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